

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 330

CA-211/2023 IA-86/2022 CA-585/2021

In

CP-176/ND/2021

IN THE MATTER OF:

M/s Gaurang Mehendru

Vs

M/s Lalit Airways Pvt Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 241-242

Order delivered on 08.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Arun Khatri, Sahil Khurana Shreya Lamba, Advs.

For the Respondent : Mr/Ms. Varnalee Mishra, Advocate. For R-2 & 3.

HYBRID HEARING (PHYSICAL & VC)

ORDER

The parties are directed to ensure that the order passed on 08.04.2024 is complied with, before the next date of hearing.

List the matter on **09.09.2024** for arguments.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**